## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA UNSTARRED QUESTION NO-†1107 ANSWERED ON 08.12.2023

#### STRENGTHENING OF LEGAL AID SYSTEM

#### †1107. SHRI MANSUKHBHAI DHANJIBHAIVASAVA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to further strengthen the Legal Aid system to provide justice to the people belonging to weaker sections;
- (b) if so, the details thereof; and;
- (c) the steps taken by the Government in this regard?

#### ANSWER

### MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

(a) to (b) Government has set up National Legal Services Authority (NALSA) under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the weaker sections of the society as covered under Section 12 of the Act. For this purpose, the legal services institutions have been setup from the Taluk Court level to the Supreme Court.7.45 lakhs persons have been provided with free legal services during April, 2023 to September, 2023 and more than 4.02 crore cases (pending in courts and disputes at pre-litigation stage) have been settled through Lok Adalats April, 2023 to September, 2023. The Government extends all support to strengthen the legal services authorities/institutions in the form of Grants-in-Aid. Funds under Grant-in-Aid are allocated and released to NALSA by the Government on yearly basis.

(c) Further, a scheme on Access to Justice titled "Designing Innovative Solutions for Holistic Access to Justice in India" is implemented by the Government of India which aims to strengthen Pre-Litigation Advice and consultation through Tele-Law; to ensure pan -India dispensation framework to deliver Pro Bono legal Services through Nyaya Bandhu (Pro Bono Legal Services) programme and to empower citizens through Pan India Legal Literacy and Legal Awareness Programme. The Scheme embeds use of technology and developing contextualized IEC (Information, Education and Communication) material in regional / local dialect to support its intervention and to achieve easy accessibility of legal services to the poor and weaker sections of the society.

The Tele-Law service seeks to connect the beneficiary with the lawyer via tele/ video conferencing facilities available at the Common Service Centers and through Tele-Law Citizens Mobile Application. As on 30<sup>th</sup>November 2023, Tele-Law services is available across 2.5 lakh Gram Panchayats in 766 districts across 36 States and UTs and has rendered legal advice to 60,23,222 beneficiaries, which includes women, children, Scheduled Caste, Scheduled Tribe etc. The Nyaya Bandhu platform enables seamless connect on the Nyaya Bandhu Application (available on Android/ iOS) between the interested Pro Bono Advocates and registered beneficiaries entitled for free legal aid under section 12 of Legal Services Authorities Act,1987. As on 30<sup>th</sup>November, 2023, there are 10,629 Pro Bono advocates and 89 law schools have constituted Pro Bono Clubs to facilitate the culture of Pro bono among law students. All these services under the scheme are provided free of cost to all citizens of the weaker sections of the society.

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